

ITEM NO.39

COURT NO.1

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 59/2019
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 21-12-2018
IN WP NO. 4596/2018 PASSED BY THE HIGH COURT OF JUDICATURE AT
BOMBAY)

ANAND TELTUMBDE

PETITIONER(S)

VERSUS

THE STATE OF MAHARASHTRA & ORS. RESPONDENT(S)
(FOR ADMISSION AND I.R. AND IA NO.1390/2019-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT AND IA NO.1401/2019-EXEMPTION FROM
FILING O.T. AND IA NO.1387/2019-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 14-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.
Ms. Aparna Bhat, AOR
Mr. Nizam Pasha, Adv.
Mr. Raghav, Adv.
Mr./Ms. Joshita Pai, Adv.

For Respondent(s)

Mr. Nishant Ramakantrao Katneshwarkar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel for the petitioner and
perused the relevant material.

Exemption from filing certified copy of the impugned
order and O.T. is granted.

Permission to file additional documents is granted.

We are not inclined to interfere at this stage.

Shri Kapil Sibal, learned Senior Counsel appearing for the petitioner submits that interim protection against arrest granted by the High Court on 15th October, 2018 to the petitioner remained in force until Friday i.e. 18th January, 2019.

We extend the said interim protection for a period of four weeks from today within which the petitioner may seek regular/pre-arrest bail from the Competent Authority, if so advised.

The Special Leave Petition is disposed of in the above terms.

[VINOD LAKHINA]
AR-cum-PS

[ANAND PRAKASH]
BRANCH OFFICER